

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 622 of 2009

(Arising out of Order-in-Appeal No. 162/2009 dated 23/04/2009 passed
by the Commissioner of Central Excise, Mangalore)

Raja Industrial Works

Plot No.16, Mandli Kullur Industrial Area,
Shimoga – 577 202
Karnataka

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax, Mysore**

S1-S2, Vinaya Marga,
Siddhartha Nagar,
Mysore – 570 011
Karnataka

Respondent(s)

Appearance:

None

Mr. K.B. Nanaiah, Asst. Commr. (AR)

For the Appellant

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20116 / 2020

Date of Hearing: 12/02/2020

Date of Decision: 12/02/2020

PER : BENCH

It is seen from the record that appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been

issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Order was pronounced and dictated
in Open Court on **12/02/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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